

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/345(KB)2022
IA(I.B.C)/884(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST MAY 2024

IN THE MATTER OF	THE CANARA BANK LIMITED VS RIVERBANK DEVELOPERS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr. R. Lakhamani, Adv.] for the Applicant in IA(I.B.C)/884(KB)2024
Ms. Pooja Sah, Adv.]
Mr. Piyush Kumar, Adv.]

O R D E R

1. Ld.Counsel for the Applicant present.

2. **IA(I.B.C)/884(KB)2024-**

- i. This IA has been filed by IRP for appointment of Mr. Partha Kamal Sen, bearing Registration no. IBBI/IPA-002/IP-N00022/2016-17/10049 as the Authorised Representative of the Creditors in class i.e. Homebuyers.
- ii. While moving this application, Ld. Counsel has referred to paras 6,8&9 of this application. As contained in Para -9, Mr. Partha Kamal Sen has received majority votes approximately 83% of the votes for being appointed as the Authorised Representative for the Homebuyers.
- iii. Ld.Counsel has placed on record photo copy of memo dated 18th April, 2024 of NeSL, whereby the voting result is stated to have been uploaded indicating the voting of NeSL held at NeSL portal itself.
- iv. This IA is accompanied by an affidavit of IRP at page 17.
- v. In view of above position, we allow this application and appoint Mr. Partha Kamal Sen as Authorised Representative of the creditors in class i.e. Homebuyers.
- vi. Accordingly, this IA is **allowed and disposed of**.

3. Post the matter on **15/05/2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**